

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) M/s. Bureau Veritas, a body corporate incorporated in France, is a foreign ship classification society which has been allowed under Foreign Exchange Regulation Act, 1973 to continue to operate as a branch of the overseas parent company. The branch is engaged mainly in classification of ships. As per the Auditors' Report attached to the Profit and Loss Account and Balance Sheet filed by the company with the Registrar of Companies in respect of its Indian division for the year ending 31.12.86, the branch is not engaged in any manufacturing activity. However, the company is also engaged in the inspection of non-marine industrial machinery and equipment on behalf of Private Sector and Public Sector Organisations since long before FERA, 1973 came into force. The company was allowed to continue this activity pending growth of a domestic ship classification society i.e. Indian Register of Shipping to undertake this activity. This permission has been withdrawn w.e.f. 31st December, 1986. The company has been given suitable extension of time to complete its in hand contracts.

**Forming of an Indian Company by
M/s. Bureau veritas**

2308. SHRI BEKAL UTSAMI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that M/s. Bureau Veritas, Bombay has approached the Central Government for forming an Indian Company with 60 per cent Indian holding; and

(b) if so, what are the details in this regard indicating the present status of the application made by the company?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) Shri P. B.

Warrier and Shri M. C. Bhatia, C/o Bureau Veritas, Bombay, submitted an application dated 5.10.1987 for information whether the name "Verindia Services Private Limited" with which they propose to register a company, is available within the meaning of Section 20 of the Companies Act, 1956. As the proposed name adopts a part of the name "Bureau Veritas", the Registrar of Companies has asked the applicant to submit a no objection certificate from M/s. Bureau Veritas which is still awaited.

**औद्योगिक विकास के लिए विशेषज्ञ
समिति**

2309. श्री अजित सिंह :
श्रीमती रेणुका चौधरी :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछड़े क्षेत्रों में औद्योगिक विकास के लिए उपाय सुझाने के लिए सरकार द्वारा 1985 में गठित की गयी विशेषज्ञ समिति ने अपनी रिपोर्ट प्रस्तुत कर दी है; और

(ख) यदि हां, तो सरकार को यह रिपोर्ट किस तारीख को प्राप्त हुई और सरकार द्वारा इस संबंध में की गयी कार्यवाही का ब्यौरा क्या है?

उद्योग मंत्रालय में औद्योगिक विकास विभाग में राज्य मंत्री (श्री एम० अरुणाचल) : (क) और (ख) पिछड़े क्षेत्रों के विकास के लिए विद्यमान प्रोत्साहन योजना की समीक्षा/संशोधन करने के लिए गठित अंतर-मंत्रालयीय समिति ने अपनी रिपोर्ट 24-12-86 को प्रस्तुत कर दी थी। रिपोर्ट सरकार के विचारार्थ है।

**Restrictions on use of Foreign Trade
Marks**

2310. SHRI SURESH KALMADI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have taken a decision not